

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 371/MP/2022

Subject : Petition for approval of additional expenditure on Renovation and Modernization of ESP at Mejia Thermal Power Station Unit-1,2 & 3 having an installed capacity of 630 MW in compliance of Ministry of Environment and Forest and Climate Change, Government of India Notification dated 7.12.2015.

Petitioner : Damodar Valley Corporation

Respondents : WBSEDCL & 2 Ors.

Date of Hearing : **28.3.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Ashutosh K. Srivastava, Advocate, DVC
Shri Rajiv Yadav, Advocate, DVPCA
Shri Awanit Kr. Singh, Advocate, DVPCA

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought time to file Vakalatnama in the matter, stating he has been recently engaged by the Petitioner. Similar request was made by the learned counsel for Respondent No. 3, DVPCA.

2. At the request of the parties, the Commission adjourned the hearing of the Petition. The Commission, permitted the learned counsel for the parties to file their Vakalatnama, in the matter, on or before **7.4.2023**.

3. The matter shall be listed for hearing on 'admission' on **11.4.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

